

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).5755-5756/2012

U.P. PANDIT DEEN DAYAL UPADHAYA VETERINA

Petitioner(s)

VERSUS

S.M.COLLEGE VETERINARY SC.& AN.RES.&ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 04/09/2012 These Petitions were called on for hearing today.

For Petitioner(s)

Mr. Bijan Kumar Ghosh,Adv.

For Respondent(s)

Mr. Ravi Kant, adv.

Mr. Navin Prakash,Adv.

UPON hearing counsel the Court made the following

O R D E R

Nobody is present for the petitioner.

Issue fresh notice with dasti service upon the unserved respondent Nos.2 and 3. The litigant has to confirm dasti notice directly upon the litigant-respondent. However, they are permitted to be served through the nearest Civil Court/Trial court, where private parties are concerned and through standing counsel, where state authorities are concerned, if process fee and spare copies are paid/filed

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before 15.9.2012, else list before the Hon'ble Judge in Chambers for non-prosecution.

If notices are issued, list again on 23.11.2012.

Served respondents may file counter affidavit till then.

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|REGISTRAR
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(S.G. SHAH)

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